

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP
No(s). 6342/2017

(Arising out of impugned final judgment and order dated 05-02-2016
in CRA No. 4716/2014 passed by the High Court of Judicature at
Allahabad)

THE STATE OF UTTAR PRADESH HOME DEPARTMENT SECRETARY Petitioner(s)

VERSUS

SURAJ MAL

Respondent(s)

(FOR CONDONATION OF DELAY IN FILING ON IA 6342/2017)

Date : 28-11-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s)

Mr. Aviral Saxena, Adv.
Mr. Dhaval Uniyal, Adv.
Mr. Sanjay Kumar Tyagi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

(VISHAL ANAND)
COURT MASTER (SH)

(RENUKA SADANA)
ASST.REGISTRAR